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(2019) 09 CHH CK 0117

Chhattisgarh High Court

Case No: Writ Petition (S) No. 7642 Of 2019

Dr. S.B. Singh APPELLANT

Vs

State Of Chhattisgarh

And Ors RESPONDENT

Date of Decision: Sept. 18, 2019

Citation: (2019) 09 CHH CK 0117

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Shashank Thakur, Anshuman Shrivastava

Final Decision: Disposed Of

Judgement

- P. Sam Koshy, J.
- 1. The grievance of the petitioners in the present writ petition is for grant of the benefit of one annual increment while fixing pension and other retiral

dues payable to the petitioners.

2. According to the petitioners, both of them retired from service on 30th of June, 2019. Since they have retired from service w.e.f. 30.06.2019,they

would be entitled for the annual increment that would be payable to them for the period between 1st of June, 2018 to 30th of June, 2019 as the date of

annual increment payable to the petitioners is 1st of July. Therefore, according to the counsel for the petitioner, while quantifying pension and other

retiral dues, the annual increment which the petitioners became entitled for having worked till 30th June, 2019 has to be added to the last pay and other

allowances also.

3. Given the said facts and circumstances of the case, let the respondents 1 to 3 consider the case of the petitioners for grant of one annual increment

to the last salary which the petitioners have received for the purpose of quantifying pension and other retiral dues. While deciding the claim of the

petitioners, the respondents shall take into consideration the judgment of the Division Bench of Madras High Court in the case of P. Ayyamperumal

vs. The Registrar, Central Administrative Tribunal and others decided on 15.09.2017 in W. P. No. 15732 of 2017.

4. With the aforesaid direction, the writ petition stands disposed of.